

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

33. CP/8(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2024**

NAME OF THE PARTIES:- Rafiq Mahmood Naik
V/s
Naik Frozen Foods Pvt Ltd and Others

**Section: 213 Sec. 241(1) Sec. 242(4) Sec. 243(1) (b) Sec. 244(1) of Companies Act,
2013**

ORDER

CP 8 of 2018

For the Petitioner : None present

For the Respondent nos. 1 to 5 : Adv. Vilas A Jadhav h/f Pratap Sampat

None present on behalf of the Petitioner. A perusal of the record reveals that court notice was issued to the Petitioner which was duly served upon the Petitioner on 08.06.2024 as can be manifested from the track consignment report available on record. Despite service of court notice, none has come present on behalf of the Petitioner. It appears that the Petitioner does not intend to prosecute the present Company Petition any further. In view of this, we are left with no option but to dismiss the present Company Petition. Accordingly, **CP/8(MB)2018** is **dismissed** for **non-prosecution**. The file be closed and consigned.

All pending Applications connected with the present Company Petition shall also stand closed having become infructuous in terms of the above order.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)